

**GOVERNMENT OF MEGHALAYA
GENERAL ADMINISTRATION DEPARTMENT (B)**

WARRANT OF PRECEDENCE

NOTIFICATION

Dated Shillong, the 30th March, 2015.

No.GAB-23/2007/96: In supersession of all previous Notifications issued on the subject, the Governor of Meghalaya is pleased to order that the following table with respect to the rank and precedence of the persons named therein shall be observed at all State functions in the State of Meghalaya. This is published for general information; -

APPENDIX

| Article under Central Warrant of Precedence (1) | Article of the Warrant State (2) |
|---|---|
| 4. 1. Governor. | |
| 6. 2. Speaker of Lok Sabha | |
| 7. 3. Chief Minister Cabinet Minister of the Union. | |
| 10. 4. Deputy Chief Minister. Deputy Speaker Lok Sabha. Minister of State of the Union. | |
| 14. 5. Chief Justice of High Court. Speaker of the Legislative Assembly. | |
| 15. 6. Cabinet Minister. Chairman, State Planning Board. Leader of the Opposition, Chief Whip of the Ruling Party. Minister of State, | |
| 17. 7. Chief Justice of High Courts <u>outside their respective jurisdiction</u> Puisne Judges of Meghalaya High Court. | |
| 18. 8. Deputy Chairman State Planning Board. Deputy Speaker of the Legislative Assembly. Parliamentary Secretary. Members of Parliament. Members of Meghalaya Legislative Assembly. | |
| 19. 9. Deputy Chief Whip of the Ruling Party. Deputy Minister. | |
| 20. 10. Puisne Judges of High Courts <u>outside their respective jurisdiction</u> . | |
| 21. 11. Chief Executive Member Autonomous District Councils of the State. | |
| 23. 12. State Chief Information Commissioner. Chief Secretary. Secretary, North Eastern Council. Information Commissioner Air Officer Commanding in Chief, Eastern Air Command. | |
| 24. 13. Officer of the rank of Lieutenant General or equivalent rank. | |

25. 14. Advocate General.
Additional Chief Secretary.
Development Commissioner.
Principal Secretary to the Government.
Director General of Police.
Chairman of the Public Service Commission.
- Vice Chancellor – North Eastern Hill University.
“Pro-Vice-Chancellor North Eastern Hill University.
Chairman State Commission for Women.
Principal Chief Conservator of Forest.
Principal Accountant General.
26. 15. Accountant General.
Adviser, North Eastern Council, holding the rank of Joint Secretary to the Govt. of India and Officer of equivalent rank.
Chairman Board of Revenue.
Commissioner of Division and Officer of equivalent rank.
Commissioner & Secretary to the Govt. of Meghalaya.
Inspector General of Police.
Officer of the rank of Major General or equivalent rank.
Additional Advocate General.
Commissioner of Income Tax.
Collector of Customs & Central Excise.
Chairman of the Autonomous District Councils of the State.
Executive Members of the Autonomous District Councils of the State.
16. Secretary/Additional Secretary to the Government.
Secretary to the Governor.
Secretary, Meghalaya Legislative Assembly.
17. Chief Conservator of Forests.
Deputy Commissioner.
District Judge.
Deputy Director General Geological Survey of India.
General Manager, Telecommunication.
Director, North Eastern Circle, Survey of India.
Legal Remembrance.
Member of the Board of Revenue.
Member of the Meghalaya Public Service Commission.
Deputy Chairman, Member of the District Councils and Chairman of the Municipal Board of the State.
Other Adviser of the North Eastern Council.
Post Master General.
Registrar of the Guwahati High Court.
18. Director of Postal Services.
Director of Telegraphs.
Joint Secretary to the Government.
Chief Regional Manager of a Nationalised Bank.
19. Additional Accountant General and other Officer of the Government of India of equivalent rank.
Brigadier of equivalent rank.
Commissioner of Excise.
Commissioner of Taxes.
Chief Public Health Engineer.
Conservator of Forest,
Deputy Director, North Eastern Circle.
Survey of India.
Deputy Inspector General of Police.

Head of Department.
Registrar of Co-operative Society.
Regional Manager of a Nationalised Bank.

20. Additional Deputy Commissioner.
Additional District Magistrate.
Assistant District and Session Judge.
Additional Head of Department.
Additional Director of Intelligence Bureau.
Assistant Inspector General of Police.
Chief Judicial Magistrate.
Colonel and Officer of equivalent rank.
Commandant of Battalion and Officer of equivalent rank.
Director of Pasteur Institute.
Deputy Accountant General (Sr.).
Deputy Chief Engineer.
Deputy Commissioner of Taxes.
Deputy Commissioner of Excise.
Deputy Director, Backward Classes Welfare.
Deputy Secretary to the Government.
Joint Head of Department.
Lt. Colonel and Officer of equivalent rank.
Military Secretary to the Governor.
Principal of Government College.
Superintending Engineer.
Superintendent/Additional Superintendent of Police.
21. Assistant Accountant General and Officer of the Govt. of India of equivalent rank.
Assistant Collector of customs and Central Excise.
Assistant Commissioner of Income Tax.
Assistant Commissioner of Taxes (State).
Assistant Director of Posts and Telegraphs.
Medical and Health Officer.
Deputy Director of Departments.
Divisional Engineer Telegraphs.
District Head of Departments.
Divisional Forest Officer and Officer of equivalent rank in Forest Department.
Extra Assistant Commissioner and Officer of equivalent rank.
Executive Engineer.
Inspector of Schools.
Public Prosecutor.
Station Director, All India Radio.
Sub-Divisional Officer (Civil).
Superintendent, Government Hospital.
Under Secretary to the Government.
22. Assistant Account Officer,
Deputy Head Department.
Private Secretary to Speaker/Deputy Speaker.
Ministers Secretary, Basic Education.
Secretary, State Transport Authority.
23. Assistant Superintendent of Police.
Deputy Director of Public Instruction.
Deputy Director (District).
Deputy Superintendent of Police.
Officer of the rank of Major or equivalent rank.
Vice-Principal/Professor of Government College.
Director, Printing and Stationery.

N.B:

- Note 1 The order in this table of precedence is meant for State ceremonial occasions and has no application in the day-to-day business of Government.
- Note 2 As between person in the same article, the date of entry in to the article will be the basis for determining the relative seniority in the warrant unless there are other rules or order determining relative seniority, in which case such order will be followed. (The order in which the post is mentioned in any one article is not the basis for determining the seniority inter-se of Officers).
- Note 3 Except in the case of ladies who themselves hold a post mentioned in the warrant of precedence, ladies will take their place alongwith their husbands in their respective warrant of precedence.
- Note 4 Notwithstanding the precedence allotted in the table, all Officers belonging to a given service will, as between themselves, take their place according to their relative seniority in the respective cadre irrespective of the posts they held.

Sd/- P.W. Ingty,
Principal Secretary to the Govt. of Meghalaya,
General Administration Department.